

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH- II
KOLKATA**

Company Petition No. 110 of 2022

In the matter of:

An application under Section 95(1) of the Insolvency and Bankruptcy Code, 2016, read with Rule 7 (2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 and Regulation 4 (2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019;

In the matter of:

Bank of Baroda

...APPLICANT/CREDITOR

And

Mr. Ajit Kumar Patni

...RESPONDENT/PERSONAL GUARANTOR

Appearances (via video conferencing/physically):

Mr. Dipanjan Dutta, Adv.] For Bank of Baroda
Mr. S. Chowdhury, Adv.]

Mr. Avik Chaudhuri, Adv.] For the Resolution Professional
--------------------------	-----------------------------------

FOR CLARIFICATION

1. While preparing the order it was noted that Resolution Professional has been appointed but no report has been furnished.
2. Hence, it is put back on board.
3. Matter to be appear on **24th May, 2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**